

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

Appeal No. 224/2017

IN THE MATTER OF:

Anusha Management Services Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Registrar Of Companies

.... RESPONDENT

SECTION:

Under Section 252(3) of the Companies Act

Order delivered on 16.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the PETITIONER

:- Mr. Anuj Arora, Advocate

For the Income Tax Deptt.

**: Ms. Lakshmi Gurung, Ms. Isha Kadian,
Standing Counsel**

ORDER

Learned Counsel for the respondent further requested for two weeks' time to file reply. One last opportunity is granted.

Let reply be now filed within two weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 21st February, 2018.

**Sd/-
(M. M. KUMAR)
PRESIDENT**

**Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**